

Surya Prakash Khatri
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(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

602/Gen/SF/2024

Dated 12.11.2024

Presidents/Secretaries
All the Bar Associations
Delhi/New Delhi.

RE : APPEARANCE IN THE COURTS THROUGH VIDEO CONFERENCING

Dear Sirs,

It has been reported by the Judicial Officers through the members of Bar Council of Delhi that the Advocates while appearing before the Courts through Video Conferencing, are not following the mandatory decorum and etiquettes as required to be followed.

The common faults observed are as under :

- (a) Advocates are not in proper attire while addressing the Court
- (b) Place and background are not appropriate as per judicial norms
- (c) Advocates does not mute themselves while not addressing the Court
- (d) Advocates are not on time
- (e) Proper software and hardware are not used
- (f) Frame of the camera is not correctly placed
- (g) Lack of proper lighting around
- (h) Advocates are not looking into the camera and not paying attention

The Bar Council of Delhi has seriously taken note of the same and hereby directs all the Advocates to follow the decorum and judicial norms. Any report received for not following the norms during the video conferencing shall be taken as a misconduct under section 35 of the Advocates Act and appropriate action shall be initiated on receipt of any such complaint.

In view of the above, it is earnestly requested to all the Advocates that video-conferencing is only a facilitating platform, but at the same time, Advocates are bound to follow decorum as per judicial norms, as is followed in the open Court.

Therefore, the above observations/guidelines must be disseminated by all the Bar Associations for the general information of Advocates.

With regards,

Yours sincerely,

(Surya Prakash Khatri)
Chairman

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 46046-46176 /Genl./Misc./Circulation/2024

Dated, Delhi the 27 NOV 2024

Sub:- Letter reg. Mandatory guidelines to be followed while appearing before the Courts through video conferencing.

Forwarded a copy of the Notification bearing Ref No. 602/Gen/SF/2024, dated 12/11/2024, received from Sh. Surya Prakash Khatri, Honorary Chairman, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, for information and necessary action to :-

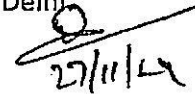
1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. ✓ The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.



(RAVINDER BEDI)

Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi

Encl. As above


27/11/24